

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT SITTING AT NAGPUR  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESCTT ROAD, BOMBAY 1

OA NO. 349/92

S J Lulekar

..Applicant

v/s.

Union of India through  
Secretary, Ministry of Steel  
and Mines; Department of Mines  
Shastri Bhavan, New Delhi & 8 ors. ..Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.  
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. Marpakwar

Counsel

for the applicant

Mr. R. Darda

Counsel for the respondents

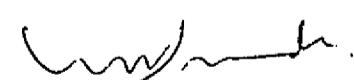
ORAL JUDGMENT:

(PER: M S DESHPANDE, VICE CHAIRMAN)

DATED: 16.3.93

Heard Counsel. In view of the statements in paras 8 and 9 of reply that the representation of the applicant dated 7.1.90 is being processed and that a review D.P.C. was held on 25.9.91 and the recommendations of the CHQ, Calcutta on 4.11.91 Mr. Marpakwar does not press this application and prays for liberty to challenge the ultimate orders which may be passed. Liberty granted. Application allowed to be withdrawn. The authority should consider the representation and hold the review D.P.C. within three months from to-day.

  
( M Y Priolkar )  
Member(A)

  
( M S Deshpande ),  
Vice Chairman

C.P. No. 170193 for  
return, filed at N.C.W.C.P.H.  
15th March 1994.

Dated: 3/1/94.

(S)

Upper  
731.

M.S. Pathak for the applicant  
Respondents by Sh. R.P. Jardha.  
M.S. Pathak states that the Respondents  
have decided the representation  
after filing of the present application  
and that there is no ground for  
this C.P. The Contempt Petition  
is accordingly disposed of.

M.R.Kothakar

(M.R.Kothakar) (M.S. Deshpande)  
MCA

v/c

dd. 3/1/94  
Order/Judgment despatched  
to Applicant/Respondent(s)  
on 4/2/94.

4/2/94.